

6.O.A. NO. 060/00700/2014

Ajmer Singh Vs. U.O.I. & Others

20.08.2014

Present: Mr. Shangara Singh, counsel for the applicant

1. DB is not available today.
2. Heard learned counsel for the applicant. He submits that the applicant submitted an application for employment to his second son under the relevant Scheme after the death of his first son. He contends that the rejection of the application of second son for employment is illegal and arbitrary and in violation of the policy guidelines for the relevant Scheme. Reliance is placed upon the orders passed by this Tribunal in the case of Hardyal Singh Vs. Union of India & Another (O.A. NO. 305/PB/2002) decided on 09.08.2002 wherein it was held that if one member of the family is found not fit for the employment, the case of second member can be considered.
3. Issue notice to the respondents.
4. Mr. Lakhinder Bir Singh, learned Sr. Standing counsel, accepts notice. He seeks and is granted four weeks' time for filing written statement with advance copy to the applicant who may file rejoinder within two weeks thereafter.
5. List on 30.09.2014 before the Registrar for completion of pleadings.


(SANJEEV KAUSHIK)
MEMBER (J)

*1-w/s maf/rtu/s
mw
Please*

JAGDISH PARSAD

23. OA No. 060/00700/14

30.09.2014

Present:- Sh. Shangrara Singh, counsel for the applicant.
Sh. G.S. Sathi, counsel for the respondents.

Learned counsel for the respondents seeks and is granted four weeks further time for filing reply.

List on 07.11.2014.

Rander
REGISTRAR
30/9/14

'rishi'

*I will not return
please
wps*

JAGDISH PARSAD

26. OA No. 060/00700/14

07.11.2014

Present:- None for the applicant.
Sh. G.S. Sathi, counsel for
the respondents.

Learned counsel for the
respondents seeks and is granted one
week's further time for filing reply.

List on 25.11.2014.

Bandey
REGISTRAR
7/11/14

'rishi'

1- wls pthg/plea
2- Rayandu mat
phtg/plea
WPS

JAGDISH PARSAD

14. OA No. 060/00700/14

25.11.2014

Present:- Sh. Shañgara Singh, counsel for the applicant.
Sh. G.S. Sathi, counsel for the respondents.

Reply has been filed and is on record.

Learned counsel for the applicant seeks and is granted three weeks time for filing rejoinder.

List on 23.12.2014.

Bander
REGISTRAR
25/11/14

'rishi'

*Previously not called
please
info*

20. OA No. 060/00700/14

23.12.2014

Present:- Sh. Shangara Singh, counsel for the applicant.
Sh. G.S. Sathi, counsel for the respondents.

Learned counsel for the applicant states that rejoinder would be filed during the course of the day in the Registry.

List on 12.01.2015.

Ramdev
REGISTRAR
23/12/14

'rishi'

Ramdev
phone

WPS
RAODISH PARSAD

15. OA No. 060/00700/14

12.01.2015

Present:- None for the applicant.
Sh. G.S. Sathi, counsel for
the respondents.

Rejoinder has been filed and is on
record.

Pleadings are complete.

List before the Hon'ble Bench for
appropriate orders/direction on
03.02.2015.

'rishi'

Ranjan
REGISTRAR

12/1/15

7.O.A. No.060/00700/2014

(AJMER SINGH VS. UOI)

03.02.2015

Present: Sh. Shangara Singh, counsel for the applicant.
Sh. G.S.Sathi, counsel for the respondents

Since pleadings in the matter are complete, list the matter for
final hearing on 23.02.2015.

AS
(RAJWANT SANDHU)
MEMBER (A)

SJ
(SANJEEV KAUSHIK)
MEMBER (J)

'sv'

71. O.A. No. 060/00700/2014

90

Ajmer Singh

..... **Applicant**

Versus

Union of India & Ors.

..... **Respondents**

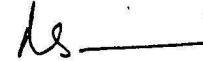
23.02.2015

Present: Sh. Shangara Singh, counsel for the applicant.
Sh. G.S. Sathi, counsel for the respondents.

1. Heard.
2. After arguing for sometime, learned counsel for the applicant seeks to withdraw the present Original Application, with a liberty to file afresh with better particulars.
3. Ordered accordingly.
4. No costs.



(DR. BRAHM A. AGRAWAL)
MEMBER (J)



(RAJWANT SANDHU)
MEMBER (A)

jk